

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.122/MP/2017**  
**alongwith I.A. No. 96/2017**

Subject : Petition for relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited and Others

**Petition No. 187/MP/2017**

Subject : Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters ) Regulations,2009.

Petitioner : Essar Power M.P. Limited (EPMPL)

Respondents : Power Grid Corporation of India Limited and Others

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Samiron Borkataky, Advocate, Essar Power  
Shri M.G. Ramachandran, Advocate, GUVNL  
Ms. Anushree Bardhan, Advocate, GUVNL  
Shri Shubham Arya, Advocate, GUVNL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the pleadings have been completed in Petition No.122/MP/2017 and requested for short adjournment due to the non-availability of the arguing counsel. Learned counsel further submitted that it has filed reply to the IA filed by GUVNL.



2. Learned counsel for the Petitioner in Petition No.187/MP/2017 has sought permission to file the Interlocutory Application (IA) for amendment to the petition. The representative of PGCIL requested for time to file reply to the petition as well as on the IA to be filed by the Petitioner.

3. After hearing the learned counsel for the Petitioner and the representative of PGCIL, the Commission permitted the Petitioner to file IA in Petition No.187/MP/2017.

4. The petitions as well as IA shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**